NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 103/2016 RT CP (CAA) No. 110/Chd/Hry/2017

In the matter of scheme of amalgamation between:

Gmax Auto LimitedPetitioner No. 1/Transferor Company.

AND

A.G. Industries Pvt. Ltd.Petitioner No. 2/Transferee Company.

Present: - Mr. Atul V. Sood, Mr. Milan Singh Negi & Mr. Vikas Garg, Advocates for petitioner-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh on behalf of Regional Director.

Learned counsel for the petitioners has filed audited Balance sheets for the Financial Year 2015-16 of both the companies with affidavits of Mr. Anil Prasad Das and Ms. Aniesha Munjal, Authorised Representatives of Transferor and Transferee-companies, respectively. The same be taken on record.

The matter is adjourned to 31.05.2017. The petitioner-companies are also directed to file Certificate of Companies' Auditors in terms of proviso to sub-section (3) of Section 232 of the Companies Act, 2013 by the next date.

(Justice R.P. Nagrath) Member (Judicial)